

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 77 of 2019

IN THE MATTER OF:

Dr. Joe Verghese and 2 Ors.

.....Appellants

Vs.

M/s. Omega Hospitals Pvt. Ltd. & Ors.

.....Respondents

Present :

For Appellant: Mr. Siddarth Agarwal, Advocate

**For Respondents: Mr. Amit Pal, Mr. Shantanu Singh, Advocates for R-1
Ms. Vaishali Goyal, Advocate for R-4**

With

Company Appeal (AT) No. 105 of 2019

IN THE MATTER OF:

Dr. P.Mahabala Rai

.....Appellant

Vs.

M/s. Omega Hospitals Pvt. Ltd. & Ors.

.....Respondents

Present :

For Appellant: Mr. Ayush Choudhary, Advocate

**For Respondents: Mr. Amit Pal, Mr. Shantanu Singh, Advocates for R-1
Ms. Vaishali Goyal, Advocate for R-5**

...contd.

O R D E R

07.08.2019 - The matter is pending since 25th March, 2019. All the time, the Appellant took time to settle the matter. Today again, prayer has been made to adjourn the case for four weeks, however, we are not inclined to grant such time.

In the facts and circumstance, we intend to hear the case on merit.

Post the case for 'admission' (after notice) on **11th September, 2019** before the 1st Bench

Pendency of the case will not come in the way of parties to finally settle the matter.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc

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